

High Court of Jharkhand, Ranchi

Standing Order No. 15 of 2024

Ranchi Dated the 03rd of October, 2024

Earlier, in light of the Clause 8 of Standing Order No. 09 of 2024, all nature of defective cases, where defects were not cured or ignored by Lawazima Board and in the event, no I.A. was filed, the case was to be rejected by the Designated Officer and information regarding the same was to be uploaded in the website of Hon'ble Court by the concerned Section weekly, on the first working day of a week.

In this regard, as a onetime measure, the Hon'ble Court has been pleased to allow all the learned Counsels / Party –in-Person further three weeks time to remove the defects which have not been cured earlier in the Lawazima Board of Joint Registrar (Judicial).

By Order of the Court

Sd/-

(Nikesh Kumar Sinha)
Registrar General